

CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA

O.A. NO. 590/05

Patna, dated the 8<sup>th</sup> September, 2005.

Jugeshwar Mistry

Applicant

By Advocate: Shri M.P. Dixit

versus

The Union of India & others..

Respondents

By Advocate : Shri A.A.Khan

ORDER

Mantreshwar Jha, Member[A]:-

Heard Shri M.P. Dixit, learned Counsel for the applicant and Shri A.A. Khan, learned Counsel for the respondents. During the course of argument, learned Counsel for the applicant submitted that the entire case is based on prayer for retirement under safety Retirement Scheme applicable to Drivers and Gangmen, as per Annexure-1, which is a circular issued by the Railway Board on 2.1.2004. It is submitted that the applicant filed his application for such retirement on 22.4.2004, as per Annexure-2. Subsequently, his case along with the case of his son Amit Ranjan Kumar Sharma was sent by the office of DRM, Danapur, to General Manager, Personnel, E.C. Railwa, Hajipur. Learned counsel for the applicant submits that the purpose of the applicant will be served if the application filed by the applicant under the Scheme at Annexure-1 for his retirement as also for employment of his son is considered and appropriate orders are passed within a time-frame. Shri A.A. Khan, learned Counsel for the respondents has no objection if the direction, as prayed for, is issued to the concerned respondent.

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2. In view of above, we direct respondent no.3, Chief Personnel Officer, G.M. [P], E.C. Railway, Hajipur, to consider the prayer of the applicant in the light of Annexures-1,2,3 and 4 and pass appropriate reasoned and speaking order within three months. The applicant is given liberty to supplement his prayer by furnishing copy of this O.A. to the concerned respondent within a period of one week from the date of receipt of this order.

2. The OA is accordingly disposed of.



[S. Srivastava] MJ

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[M. Jha] MA